

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 8/MP/2014
with I.A. No. 46/2014**

Subject : Evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.

Date of hearing : 21.10.2014

Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : EMCO Energy Limited

Respondents : Maharashtra State Electricity Distribution Co. Limited and others

Parties present : Shri Amit Kapoor, Advocate for petitioner
Shri Vishrov Mukherjee, Advocate for petitioner
Shri Rohit Venkat, Advocate for petitioner
Shri Rohan Jodhan, EMCO
Shri Varma, EMCO
Shri G.Sai Kumar, Advocate, MSEDCL
Shri Samir Malick, MSEDCL
Shri Anand K. Ganesan, Advocate, DNH Power

Record of Proceedings

The Commission directed to list the matter for hearing before full Commission on 7.11.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**